

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.4941 of 2025**

Arising Out of PS. Case No.-64 Year-2024 Thana- MANPUR District- West Champaran

Arjun Kumar @ Arjun Kumar Sah S/O Daroga Sah @ late Droga Sah
Resident of Village- Banhaura Bazar, Ward No. 7,P.S- Jagdispur, Dist- West
Champaran

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Gyan Prakash, Advocate
For the State : Mr.Ram Sumiran Rai, APP

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER**

3 19-04-2025 Heard learned counsel for the petitioner and learned
APP for the State.

2. The petitioner seeks bail in connection with
Manpur P.S. Case No. 64 of 2024 registered for the offence
punishable under Sections 8, 20(b)ii(c), 23(c), 25 and 29 of the
NDPS Act.

3. As per the prosecution case, 69.61 Kg of ganja and
1 kg of charas has been recovered from the vehicle.

4. The petitioner was travelling in a i-10 car in front
of a vehicle from which ganja was recovered. The co-accused
Munna Patal and Rambabu Ram had given a statement before
the police that it was Arjun Kumar who was smuggling the
banned articles and was in consent touch with Munna Patal and



Rambabu Ram. The petitioner is in custody since 01.10.2024.

5. Considering the fact that the petitioner is involved in smuggling of huge quantity of ganja and charas and was caught, I am not inclined to grant bail to the petitioner.

6. Accordingly, the application stands dismissed.

(Sandeep Kumar, J)

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